

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 66/(MAH)/2016
CA No.

CORAM:

Present:

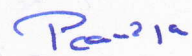

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 17.10.2016

NAME OF THE PARTIES: M/s. Muthukumar Balasubramanian alias
Mr. Muthu Balasubramanian Kumar
V/s.
M/s. Fortuna Engineering Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1	CS Prakash K. Pandya	Practising Company Secretary for all Respondents	
2	Mr. Farhan Dubash, Advocate a/w Mr. Rohaneet Mohite i/b M/s Vigil Juris	For Petitioners	

Order

CP No. 66/397-398/CLB/MB/MAH/2016

On hearing both the sides, this Bench has noticed that minor bickering between the parties is driving cause to file this case. Therefore, to make an attempt to resolve the issue in between the parties, this Bench hereby directs both the parties i.e. the Petitioners 1 to 2 and the Respondents 2 to 4 to appear before this Bench on the next day of hearing.

Since the Petitioner side has not yet filed the rejoinder, though more than two months have gone by from the last date of hearing, the Petitioner is peremptorily directed to file the rejoinder, if any, within two weeks hereafter.

On seeing the order passed on prima facie satisfaction of the Bench, the stay granted on 12.5.2016 is hereby extended until further orders. If the Petitioner seeks extension of this order instead of filing rejoinder or making submissions in the main case, on the said date, this order stands vacated.

List this matter for hearing on 16.11.2016.

sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)

sd/-

V. NALLASENAPATHY
Member (Technical)